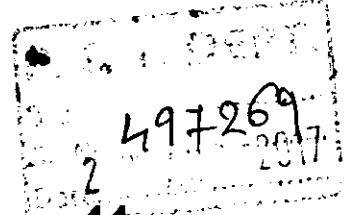




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Separate paging is given to this Part in order that it may be filed as a Separate Compilation.

PART IV-A

Rules and Orders (Other than those published in Parts I, I-A, and I-L) made
by the Government of Gujarat under the Central Acts

PORTS AND TRANSPORT DEPARTMENT

Notification

Sachivalaya, Gandhinagar, 21st June, 2017.

MOTOR VEHICLES ACT, 1988.

No.PT-2017-19-MVD-102017-386-KH :- The following draft of rules which is proposed to be issued under clause (a) of sub-section (2) if section 28 of the Motor Vehicles Act, 1988 (59 of 1988) is published as required by sub-section (1) of section 212 of the said Act, for the information of all persons likely to be affected thereby and notice is hereby given that the said draft will be taken into consideration by the Government of Gujarat on or after the expiry of thirty days from the date of its publication in the *Official Gazette*.

2. Any objection or suggestion which may be received by the Principal Secretary to the Government, (Transport), Ports and Transport Department, Sachivalaya, Gandhinagar, from any person with respect to the said draft on or before the expiry of the aforesaid period will be considered by the Government.

DRAFT NOTIFICATION

MOTOR VEHICLES ACT, 1988.

No. PT-2017-19-MVD-102017-386-KH :- In exercise of the powers conferred by clause (a) of Sub-section (1) of section 28 of the Motor Vehicles Act, 1988 (59 of 1988), the Government of Gujarat hereby makes the following rules, further to amend the Gujarat Motor Vehicles Rules, 1989, namely:-

1. These rules may be called the Gujarat Motor Vehicles (Amendment) Rules, 2017,

Motor Vehicles Rules, 1989, (hereinafter referred to as "the said rules")
the following rule shall be inserted namely:-

The Principal of Industrial Training Institute (ITI) working at taluka headquarters within his jurisdiction shall be the Licensing Authority for the issue of learner's licences for applicants residing within the Taluka in which the ITI is situated".

and, in rule 4 after sub-rule (4), the following sub-rule shall be added, namely:-

An instructor in the trade of Automobiles or Mechanical working in the respective Industrial Training Institutes (ITI), within his jurisdiction shall be the Licensing Officer for the purpose of a test under sub-section (5) of section 8 of the Motor Vehicle Act, 1988 in respect of applicants residing within the Taluka in which the ITI is situated".

By order and in the name of the Governor of Gujarat,

PRAKASH MAJMUDAR,
Deputy Secretary to Government.